

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 609/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017

NAME OF THE PARTIES: AB & Co. Global Pvt Ltd
V/s
Genius Leathercraft Pvt.Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

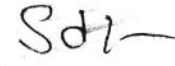
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ORDER.
TCP 609/ I & BP/NCLT/MB/MAH/2017

1. This Petition has been transferred from the Hon'ble High Court pertains to the provisions of section 433(e) of the Act in respect of recovery of debt.
2. Due compliance is required to be made to file Form No. 5 etc.
3. Adjourned to **22nd June, 2017.**

Dated: **21.04.2017**


M.K. Shrawat
Member(Judicial)